

12.02 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER KERALA MOTOR VEHICLES (TAXATION OF PASSENGERS AND GOODS) ACT, ETC.

The Minister of Transport (Shri Raj Bahadur): Sir, I lay on the Table—

- (1) a copy of Notification S.R.O. No. 296/85 published in Kerala Gazette dated the 27th July, 1965, making certain amendment to the Kerala Motor Vehicles (Taxation of Passengers and Goods) Rules, 1963, under sub-section (4) of section 20 of the Kerala Motor Vehicles (Taxation of Passengers and Goods) Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-5307/65.]
- (2) a copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala, making certain amendments to the Kerala Motor Vehicles Rules, 1961:—
 - (i) G. O. (MS) No. 246/PW published in Kerala Gazette dated the 21st September 1965.
 - (ii) S. R. O. No. 375/65 published in Kerala Gazette dated the 12th October 1965. [Placed in Library. See No. LT-5308/65.]
- (3) a copy of Annual Report of the Shipping Corporation of India Limited, Bombay,

for the year 1964-65, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-5309/65.]

NOTIFICATION UNDER KERALA PANCHAYATS ACT

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): I beg to lay on the Table a copy of Notification S.R.O. No. 352/65 published in Kerala Gazette dated the 14th September, 1965, under sub-section (3) of section 130 of the Kerala Panchayats Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-5310/65.]

RULES UNDER FOOD CORPORATION ACT ETC.

The Deputy Minister in the Ministry of Food and Agriculture (Shri D R. Chavan): I beg to lay on the Table—

- (1) a copy each of the following Rules, under sub-section (3) of section 44 of the Food Corporations Act, 1964:—
 - (i) The Food Corporations (Second Amendment) Rules, 1965, published in Notification No. G.S.R. 1439, in Gazette of India dated the 2nd October, 1965.
 - (ii) The Food Corporations (Third Amendment) Rules, 1965, published in Notification No. G.S.R. 1528 in Gazette of India dated the 16th October, 1965. [Placed in Library. See No. LT-5311/65.]
- (2) a copy of Annual Report of the Central Warehousing Cor-

[Shri D. R. Chavan.]

poration for the year 1964-65, along with the Annual Accounts and the Audit Report thereon under sub-section (11) of section 31 of the Warehousing Corporation Act, 1962. [Placed in Library. See No. LT-5312/65].

TWENTY-EIGHTH REPORT OF THE LAW COMMISSION

The Minister of Law and Social Security (Shri A. K. Sen): Sir, on behalf of Shri Jaganatha Rao, I beg to lay on the Table a copy of Twenty-eighth Report of the Law Commission on the Indian Oaths Act, 1873. [Placed in Library. See No. LT-5313/65].

12.03 hrs.

ESTIMATES COMMITTEE

EIGHTY-SEVENTH REPORT

Shri A. C. Guha (Barasat): Sir, I beg to present the Eighty-seventh Report of the Estimates Committee on action taken by Government on the recommendations contained in the Forty-third Report of the Estimates Committee on the Ministry of Railways—North East Frontier Railway.

12.34 hrs.

PUNJAB CO-OPERATIVE (EXTENSION TO DELHI)* BILL

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri B. S. Murthy): On behalf of Shri S. K. Dey, I beg to move for leave to introduce a Bill to provide for the extension of the Punjab Co-operative Societies Act, 1961, to the Union territory of Delhi and for matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the extension of the Punjab Co-operative Societies Act, 1961, to the Union territory of Delhi and for matters connected therewith."

The motion was adopted.

Shri B. S. Murthy: I introduce the Bill.

12.04 hrs.

MOTIONS RE: (i) FOOD SITUATION AND (ii) SITUATION ARISING OUT OF DROUGHT CONDITIONS
—Contd.

Mr. Speaker: Shri Kishen Pattnayak to reply to the debate on drought.

Shri P. K. Deo (Kalahandi): At what time is the Minister going to reply?

Mr. Speaker: Immediately after him.

श्री कृष्ण पटनायक (भम्बलपुर) : 26 करोड़ एकड़ जमीन को पानी और साढ़े तीन करोड़ किसान परिवारों के लिए पूंजीकरण की सुविधाएँ जब तक इन दोनों चीजों के प्रति कृषि मंत्रालय का और सरकार का ध्यान नहीं जाएगा हिन्दुस्तान में कृषि की पैदावार बढ़ नहीं सकती है। यह अच्छी बात है कि कृषि मंत्री दावा करते हैं कि चौपी योजना के अन्तर्गत हिन्दुस्तान अनाज के मामले में आत्मनिर्भर हो जाएगा, जितना खाद्यान्न हिन्दुस्तान को चाहिये उतना खाद्यान्न वह पैदा करने लग जाएगा। आजादी के 24 या 25 साल के बाद अगर हमें अपनी जरूरत का खाद्यान्न मिल जाए तो देर होने पर भी यह अच्छी बात है।

*Published in the Gazette of India, Extraordinary, Part II, Section 2, dated 7-12-65.

†Introduced with the recommendation of the President.